

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.220 – IA 07 of 2022  
In  
CP(IB) 342 of 2020

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Steelco Gujarat Ltd

.....Applicant

.....Respondent

**Order delivered on 21/04/2023**

**Coram:**

Deep Chandra Joshi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kunal Vaishnav, Adv.  
For the Respondent : Mr. Jaimin Dave, Adv.  
For Omkara Assets  
Reconstruction Pvt. Ltd. : Mr. Krishnendu Datta, Sr. Adv. a/wMr. Tanuj Sud, Adv.  
Mr. Ajay Kumar, Adv.& Ms. Harshita Ahluwalia, Adv. &  
Mr. Stut Vatsa, Adv.  
For the Respondent No.5 : Mr. Virender Ganda, Sr. Adv. Ms. Akansha Mathur, Adv.  
Mr. Vikas Mishra, Adv. & Mr. Kartik Nagarkatti, Adv.  
& Mr. Varun Ahuja, Adv.

**ORDER**

**IA 07 of 2022**

Pleadings are complete.

At the request of Learned Counsel for the applicant, matter stands adjourned to 02.05.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DEEP CHANDRA JOSHI  
MEMBER (JUDICIAL)**